



2025:DHC:4199-DB



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\* **IN THE HIGH COURT OF DELHI AT NEW DELHI**

+ W.P.(C) 6928/2025 & CM APPL. 31378/2025

TINKU BABU & ORS. ....Petitioners

Through: Ms. Rhea Verma and  
Ms. Kavita Chaturvedi, Advs.

versus

UNION OF INDIA & ANR. ....Respondents

Through: Mr. Vinay Yadav, SPC with  
Mr. Servesh P. Srivastva, GP, Mr. Ansh  
Kalra, Ms. Kanna Behrani and  
Mr. Divyanshu Sinha, Advs.

**CORAM:**

**HON'BLE MR. JUSTICE C. HARI SHANKAR**

**HON'BLE MR. JUSTICE AJAY DIGPAUL**

**ORDER (ORAL)**

**21.05.2025**

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**C.HARI SHANKAR, J.**

1. Against the orders of dismissal of the petitioners, it is an acknowledged position that the appeals filed by the petitioners are pending before the Appellate Authority.

2. We dispose of this writ petition with a direction to the Appellate Authority to consider the averments in the present writ petition along with the contentions in the appeals filed before it by the petitioners against their orders of dismissal and pass a reasoned and speaking order thereon within a period four weeks from today.



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3. The decision, as and when taken, would be communicated to the petitioners.
4. Needless to say, the petitioners' rights to challenge the decision, if adverse to them, shall stand reserved.
5. The petition is disposed of in the aforesaid terms.

**C.HARI SHANKAR, J.**

**AJAY DIGPAUL, J.**

**MAY 21, 2025/AS**

*Click here to check corrigendum, if any*